

(17)

Central Administrative Tribunal
Principal Bench: New Delhi

CP 233/97 in
OA No.2263/95

New Delhi, this the 18th day of September, 1997

Hon'ble Dr. Jose P. Verghese, Vice-Chairman(J)
Hon'ble Shri K.Muthukumar, Member (A)

Shri R.C.Gupta,
s/o late Sh. Gaya Din Gupta,
Flat No. 156, Plot No. 7,
Ankur Apartment,
Patparganj, Delhi.Petitioner

(By Advocate: Shri D.R. Gupta)

Versus

Shri S.M. Amrit, SSW (NZ-I),
Kendiya Sadan, Sector 9A,
Chandigarh.Respondent

(By Shri R.V. Sinha)

O R D E R (ORAL)
[Hon'ble Dr. Jose P. Verghese, Vice-Chairman (J)]

Learned counsel for the respondents seeks sometime to comply with our orders dated 11.10.1996 and it is suggested that the same may be filed after granting appropriate interest, after the expiry of three months; time granted for compliance of our orders, on the delayed payment.

These contempt of courts proceedings are dropped and notices discharged on the condition that the respondents agree to pay 12% interest after the expiry of three months' time granted by this court to comply with the abovesaid orders.


(K. Muthukumar)
Member (A)


(Dr. Jose P. Verghese)
Vice-Chairman (J)

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